

REVISED

ITEM NO.23

Court 2 (Video Conferencing)

SECTION II

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (CrI.) No.3663/2020

(Arising out of impugned final judgment and order dated 05-03-2020 in CRLMWP No. 33609/2018 passed by the High Court of Judicature at Allahabad)

SUBRAHMANYAM SADERLA

Petitioner(s)

VERSUS

CHANDRA SHEKHAR UPADHYAY & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.75468/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.75469/2020-EXEMPTION FROM FILING O.T.)

Date : 19-08-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA  
HON'BLE MR. JUSTICE S. ABDUL NAZEER  
HON'BLE MR. JUSTICE SURYA KANT

For Petitioner(s)

Mr. Ashok Kumar Gupta, Sr. Adv.  
Ms. Sunita Sharma, AOR  
Mr. Abhishek Gupta, Adv.  
Mr. Raushal Kumar, Adv.

For Respondent(s)

Mr. Siddhartha Luthra, Sr. Adv.  
Mr. Anip Sachthey, Sr. Adv.  
Mr. Prashant Kumar, Adv.  
Mr. Hitesh Biherani, Adv.  
Mr. Avneesh Tripathy, Adv.  
Mr. Aishwarya Pratap Singh, Adv.  
Mrs. Astha Mishra, Adv.  
Mr. Smarhar Singh, AOR

UPON hearing the counsel the Court made the following  
O R D E R

The Court is convened through Video Conferencing.

Heard the learned Senior counsel appearing for the petitioner and Mr. Siddhartha Luthra, learned Senior counsel appearing for Respondent Nos. 1 to 4.

-2-

Applications seeking exemption from filing certified copy of the impugned Judgment as also exemption from official translation of Annexure are allowed.

Issue notice.

Dasti service, in addition, is permitted.

Liberty is also granted to serve the Standing counsel for the State of U.P.

Mr. Siddhartha Luthra, learned Senior counsel, who is on caveat, accepts and waives formal notice on behalf of Respondent Nos. 1 to 4.

He is directed to file counter affidavit in the matter.

Let notices be issued to the other remaining respondents.

(VISHAL ANAND)  
COURT MASTER (SH)

(RAJ RANI NEGI)  
ASSISTANT REGISTRAR

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No.3663/2020

(Arising out of impugned final judgment and order dated 05-03-2020 in CRLMWP No. 33609/2018 passed by the High Court of Judicature at Allahabad)

SUBRAHMANYAM SADERLA

Petitioner(s)

VERSUS

CHANDRA SHEKHAR UPADHYAY & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.75468/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.75469/2020-EXEMPTION FROM FILING O.T.)

Date : 19-08-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA  
HON'BLE MR. JUSTICE S. ABDUL NAZEER  
HON'BLE MR. JUSTICE SURYA KANT

For Petitioner(s)

Ms. Sunita Sharma, AOR

For Respondent(s)

Mr. Siddhartha Luthra, Sr. Adv.  
Mr. Anip Sachthey, Sr. Adv.  
Mr. Prashant Kumar, Adv.  
Mr. Hitesh Biherani, Adv.  
Mr. Avneesh Tripathy, Adv.  
Mr. Aishwarya Pratap Singh, Adv.  
Mrs. Astha Mishra, Adv.  
Mr. Smarhar Singh, AOR

UPON hearing the counsel the Court made the following  
O R D E R

The Court is convened through Video Conferencing.

Heard the learned counsel appearing for the petitioner and Mr. Siddhartha Luthra, learned Senior counsel appearing for Respondent Nos. 1 to 4.

Applications seeking exemption from filing certified copy of the impugned Judgment as also exemption from official translation of Annexure are allowed.

Issue notice.

Dasti service, in addition, is permitted.

Liberty is also granted to serve the Standing counsel for the State of U.P.

Mr. Siddhartha Luthra, learned Senior counsel, who is on caveat, accepts and waives formal notice on behalf of Respondent Nos. 1 to 4.

He is directed to file counter affidavit in the matter.

Let notices be issued to the other remaining respondents.

(VISHAL ANAND)  
COURT MASTER (SH)

(RAJ RANI NEGI)  
ASSISTANT REGISTRAR